

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

O.A.No. 785/92

Mahmood Ali.....Applicant
Versus
Union of India...Respondents
& others

Hon'ble Mr. Justice S.K.Dhaon, V.C.

Hon'ble Mr. K.Obayya, M.R.

(By Hon'ble Mr. Justice S.K.Dhaon, V.C.)

Order dated 22.5.92 passed by the Assistant
Engineer, Northern Railway, Chunar, dismissing
the applicant from the service is being impugned
in this application.

On 2. Admittedly under the ^{relevant} Railway statute
the applicant has a right of appeal. This appeal
has to be preferred within a period of 45 days
from the date of receipt of the order. So far, the
applicant has not filed an appeal. He shall do
so now, if so advised. We do not consider it a
^{fit case} ~~in interfere~~. The application is rejected summarily.

A.M. *Shrivastava*
30/6/92

V.C. *Sun*

(AR)